

[Extract from the Chd. Admn. Gaz. (Extra.), dated the 21st April, 2015]

CHANDIGARH ADMINISTRATION

HOME DEPARTMENT

Notification

The 21st April, 2015

No. 8/1Mis-49-IH(8)-2015/8202.—In view of the concurrence of the Chief Justice of the Punjab and Haryana High Court, Chandigarh, conveyed,—*vide* letter No. 17528 Gaz II(2), dated 14th February, 2012, the Administrator, Union Territory, Chandigarh is pleased to notify the Court of 2nd Additional Session Judge as Special Court under Section 30 of the Protection of Human Rights Act, 1993.

ANURAG AGARWAL, IAS,

Chandigarh :
The 27th March, 2015.

Home Secretary,
Chandigarh Administration.

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